

12-56 hrs.

MADRAS STATE (ALTERATION OF NAME) BILL)*

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY): On behalf of Shri Y. B. Chavan, I beg to move for leave to introduce a Bill to alter the name of the State of Madras.

MR. DEPUTY-SPEAKER : The question is :

“That the leave be granted to introduce† a Bill to alter the name of the State of Madras.”

The motion was adopted

SHRI K. S. RAMASWAMY : I introduce † the Bill.

SHRI S. M. BANERJEE (Kanpur) : I am happy, after their crushing defeat in Madras, they have realised that the name is Tamilnadu and not Madras.

12-56½ hrs.

BUSINESS OF THE HOUSE

MR. DEPUTY-SPEAKER : Now, we take up the Motion of Shri Kanwar Lal Gupta.

SHRI KANWAR LAL GUPTA (Delhi Sadar) : Shall we take it after lunch ?

MR. DEPUTY-SPEAKER : You begin.

SHRI VASUDEVAN NAIR (Peer-made) : Sir, before you pass on to that subject, I should like to draw your attention to one serious matter. In the Order Paper of today, you will see that in spite of the fact that the Minister knows and the Government knows that they will not be in a position to take up any other subject other than the discussion on the

Central Government employees demands, they have very cleverly put up certain other items including the Companies (Amendment) Bill.

Sir, you will remember that in this House, the Minister had given an assurance that this Bill will be piloted through and passed during this session itself while we all knew that they were not able to keep up that promise. Now they do not think it necessary to find time for this Bill. They might have several excuses. But I remember that there was a commitment given by the hon. Minister to this House that the Bill will be passed during this session. At least, at this stage—I cannot do anything more—I should like to get an assurance from the Government that during the inter-session period this piece of legislation is not tampered with because so many things are taking place behind the scene. We should at least get an assurance from the Government that the Bill will be taken up at the earliest opportunity in the next session and gone through by the House.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (DR. RAM SUBHAG SINGH) : Sir, you know the entire position. I had not given any such commitment. I had simply said that the Bill is on the anvil of the House. The whole matter was gone into by the Business Advisory Committee. The time was also allotted. It was due to some unscheduled things that two days were consumed. Otherwise, we were ourselves, finding time for this.

12.58 hrs.

MOTION RE: COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

SHRI SONAVANE (Pandharpur): Sir, I had a mind to raise a point of order. But now that you have called

*Published in Gazette of India Extraordinary, Part 2, Section 2, dated 30-8-68

†Introduced with the recommendation of the President.